

ITEM NO.1501
(For Judgment)

COURT NO.4

SECTION IV-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Civil Appeal No(s). 10215/2011

SHIVSHANKARA & ANR.

Appellant(s)

VERSUS

H.P.VEDAVYASA CHAR

Respondent(s)

([HEARD BY : HON'BLE B.R. GAVAI AND HON'BLE C.T. RAVIKUMAR, JJ.]
IA No. 3/2015 - AMENDMENT OF PLAINT
IA No. 4/2015 - PLACING ON RECORD ADDITIONAL RECORD

Date : 29-03-2023 This matter was called on for pronouncement of
Judgment today.

For Appellant(s) Mr. Narendra Kumar, AOR

For Respondent(s) Mr. Narender Hooda, Sr. Adv.
Mr. Aljo K Joseph, Adv.
Mr. Ritesh Kumar Chowdhary, AOR
Mr. Saurya Lamba, Adv.

Hon'ble Mr. Justice C.T. Ravikumar pronounced the reportable
judgment of the Bench comprising Hon'ble Mr. Justice B.R. Gavai and
His Lordship.

The Appeal is dismissed in terms of the signed reportable
judgment.

At the request of learned counsel for the appellants, two
months' time from today is granted to vacate the suit premises,
subject to filing of usual undertaking before this Court within a
period of 2 weeks from today.

Pending applications, if any, stand disposed of.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
ASSISTANT REGISTRAR

(Signed reportable judgment is placed on the file)